

competitive, its products are technically acceptable and delivery schedule are as per requirements of the customers. Ministry of Industry in cooperation with other Departments and Government Organisations have been assisting the company in securing orders. The question of reinforcing the purchase and price preferences to the public sector undertakings, including HEC, is also under examination of the Government.

(b) Does not arise.

### **Production in Mining and Allied Machinery Corporation**

1025. SHRI R. R. MORARKA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the operation of the Mining and Allied Machinery Corporation Ltd., a Unit of the Heavy Engineering Corporation was adversely affected during 1978-79 as the mining equipment order of Coal India Ltd. was deferred;

(b) if so, what are the reasons for deferring the orders;

(c) what was the value of the order so deferred and what was its effect on production of MAMC; and

(d) whether the MAMC is still suffering from want of orders?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (c) Coal Industry deferred orders valuing Rs. 13.57 crores in 1976-77. Due to efforts made by the Company and the Government deferment of orders valuing Rs. 9.34 crores was lifted by the coal companies by 31st March, 1978. Hence there was only a limited effect on the production of MAMC in 1978-79 on account of deferment of these orders.

(b) Coal Companies cancelled/deferred orders due to reduction in coal production targets.

(d) As on 1-6-1980, the Company had orders in hand valuing Rs. 75.15 crores. This is adequate for about two years' production. However,

there are certain gaps in the order book and efforts are being made to fill these gaps. Recently, the Company signed a contract with the Soviet Team for supply of equipment valuing about Rs. 6-7 crores in 1981 and 1982 to the Soviet Union. Substantial additional export orders are expected to be received for supply of equipment in subsequent orders.

### **Dereservation of posts in Pondicherry Administration**

1026. SHRI V. P. MUNUSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the particulars of the posts dereserved in the Union Territory of Pondicherry during the last five years;

(b) whether necessary steps as prescribed by the Ministry of Home Affairs had been taken by the Pondicherry Administration for filling up of the reserved posts before dereservations were made; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c) The requisite information is being collected and will be laid on the Table of the House in due course.

### **Experts' opinion for Naval Academy**

1027. SHRI PATTIAM RAJAN: Will the Minister of DEFENCE be pleased to state:

(a) what is the experts' opinion who visited sites including that of Kerala, for Naval Academy; and

(b) by when it is expected to commence the work on the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) The